contractors to prevent the submission of tenders for various civil works of Road construction etc. by the contractor in the Rohini and other division of Delhi Development Authority and even the Delhi Development Authority officials are helpless and cannot prevent this illegal criminal activities;

(b) whether it is also a fact hat police officials do not provide any protection against these goondas who openly threaten the contractors and the staff; and

(c) if so. what remedial steps Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b) DDA has reported that they are aware of this problem and have taken remedial measures to check the nuisance created by anti-social elements. Police protection is provided in the office premises at the time of submission and opening of tenders.

(c) Measures taken by DDA in Rohini and some other zones are as under:—

(i) Centralised sale of tenders has been introduced.

(ii) Tender documents alongwith printed envelops are being issued to the contractors to submit the tender on any day in advance without waiting for the last day for acceptance of tenders.

(iii) Contractors are allowed to send their tenders by Registered Post.

(iv) Police Protection is sought on the day of opening of tenders.

इन्द्रलोक, दिल्ली के आवंटितियों के सम्पत्ति अधिकार

1802. **श्री मोहम्मद अफजल उर्फ मीम अफजल) :** क्या शहरी विकास मंत्री यह बताने की कृपा करेंगे कि क्या यह सच है कि दिल्ली में 1976 में सराय खलील से विस्थापित होकर डी०डी०ए० की इन्द्र लोक कालोनी में पुनर्वास किए गए लोगों को अब तक सम्पत्ति के अधिकार नहीं दिए गए हैं और यदि हां, तो सरकार इस संबंध मे क्या कदम उठा रही है?

शहरी विकास मंत्रालय में राज्य मंत्री (श्री एम० अरुणाचलम) : स्लम उन्मूलन योजना के अतर्गत इन्द्र लोक सहित दिल्ली में बनाए गए टैनिमेंटों के संबंध में चिरस्थाई पट्टाधिकार देने के लिए सरकार ने 11–6–1984 को आदेश जारी किए थे। जिन आंवटितियो/दखलकारों ने इस आदेश के अनुसरण में पट्टाधिकारों के लिए आवेदन किया था, उनको टेनिमन्टों की कीमत के भुगतान हेतु मांग नोटिस जारी किए गए थे। आवटितियों ने भुगतान लागत के विरुद्ध अभ्यावेदन दिया है। यह सरकार के विचाराधीन है।

Violation of Assistant Labour Commissioner's Orders by State Bank of Indore

1803. SHRI RAM NARESH YADAV: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that *status-quo* orders were issued by the Assistant Labour Commissioner (C), C 1, Hutment Dalhousie Road, New Delhi on the 4th June, 1985 vide file No. 7|37 Con./85 and delivered to the Branch Manager of the State Bank of Indore, Chandni Chowk, Delhi Branch, on the 4th June, 1985 and 10th June, 1985;

(b) if so, the reasons for not complyign these *status-quo* orders by the management of the Bank till settlement;

(c) whether it is also a fact that subsequent instructions of the Assistant Labour Commissioner regarding granting special leave during the pendency of the dispute were also not obeyed by the Bank authority; and

(d) if so, what action have been taken by Government against Bank management for defying the orders of the Assistant Labour Commissioner to maintain *status-quo* grant of special leave till the settlement of the case?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

उत्तर प्रदेश में नई लाइन बिछाने के लिये सर्वेक्षण

1804. श्री राम नरेश यादव : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) उत्तर प्रदेश में उन ग्रामीण/शहरी क्षेत्रों की संख्या कितनी है जहां नई रेल लाइनें बिछाने तथा मीटर लाइन को बड़ी लाइन में बदलने की योजना के सर्वेक्षण को पहले ही स्वीकृति दे दी गई है/विचाराधीन है या भविष्य में तैयार किए जाने की संभावना है ;

(ख) यदि हां, तो इसका ब्यौरा क्या है ; और

(ग) इस प्रकार की योजनाओं को कब तक शुरू किए जाने की सभावना है ?

रेल मंत्रालय में राज्य मंत्री (श्री मल्लिकार्जुन) : (क) से (ग) उत्तर प्रदेश राज्य में जिन मीटर लाइनों को बड़ी लाइन में बदलने के लिए सर्वेक्षण किया गया है और जिन्हें योजना आयोग को अनुमोदन के लिए भेजा गया है, वे इस प्रकार हैं :—

(1) इलाहाबाद वाराणसी

(2) सगौली-रक्सौल और कप्तानगंज से गोरखपुर तक समानांतर बड़ी लाइन सहित मुज़फ्फरपुर-बगहा-कप्तानगंज ।

बढ़वल-सीतापुर खंड और कासगंज से अलीगढ़ तथा एटा तक नई बड़ी लाइन सहित कानपुर-कासगंज खंड में मीटर लाइन को बड़ी लाइन मे बदलने के लिए भी सर्वेक्षण किया गया है । इन परियोजनाओं को कार्यान्वित करने के बारे में निर्णय सर्वेक्षणों के परिणामों और आगामी वर्षों में संसाधनों की उपलब्धता पर निर्भर करेगा ।

Backlog of SC/ST in Central Warehousing Corporation

1805. SHRI ANAND PRAKASH GAUTAM : Will the Minister of FOOD be pleased to refer to reply to Unstarred Question 2275 given in the Rajya Sabha on the 30th March, 1991 and state :

(a) whether the number of posts decreased/increased including backlog of Scheduled Castes/Scheduled Tribes of previous years; if so, the details thereof year-wise;

(b) whether all essential measures to fill up SC/ST vacancies/backlog had been taken;

(c) whether the SC|ST backlog has been filled up by general candidate without dereservation; and

(d) whether approved panels of Engineering personnel were available when quota of SC/ST was surrendered at the alter of reorganisation ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (INDEPENDENT CHARGE) (SHRI TARUN GOGOI) : (a) After re-organisation of the Engineering Division in 1987, there was no change in the number of posts during 1988 and 1989. In 1990, the net addition/reduction in the various posts was as follows:—

Addition	
Executive Engineer (Civil)	2
Executive Engineer (Electrical)	1
Assistant Engineer (Electrical)	3
Sectional Officer (Electrical)	3
Reduction	
Assistant Engineer (Civil)	2
Sectional Officer (Civil)	16

(b) Yes, Sir.

(c) No, Sir.

(d) Approved panels became available after Engineering Division was re-organised in July, 1987.